

I am telling now. In conformity with that, that debate had ended and, therefore, there was no need to lay it on the table of the House just at this moment. If they wanted, they could send it to the Library and the Members could see it there. But I do not want to take away powers from the Government. The Government have every legitimate right to send as many Members as they like for whatever purpose they choose. It is their own business and their own duty. But if a Parliamentary Delegation is to be called, then the Speaker must be consulted. I was never consulted in this one. Therefore, I hope that in future if a Parliamentary Delegation is to be sent, whether inside or outside the country, at least the Speaker would be taken into confidence and he would be consulted in that.

NOTIFICATION FOR MAKING CERTAIN AMENDMENTS TO KERALA AGRICULTURAL PESTS AND DISEASES RULES, 1959.

The Minister of Food and Agriculture (Shri C. Subramaniam): I lay on the Table a copy of Notification No. S.R.O 256/64 published in Kerala Gazette dated the 1st September, 1964 making certain amendments to the Kerala Agricultural Pests and Diseases Rules, 1959, under section 24 of the Kerala Agricultural Pests and Diseases Act, 1958 read with clause (c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala.

[Placed in Library, see No. LT-4028/65].

ANNUAL REPORT OF GANGA BRAHAM-PUTRA WATER TRANSPORT BOARD FOR 1964.

The Minister of Transport (Shri Raj Bahadur): I lay on the Table a copy of Annual Report of Ganga Brahmputra Water Transport Board for the year 1964.

[Placed in Library, see No. LT-4029/65].

ANNUAL REPORT AND CONSOLIDATED STATEMENT OF ACCOUNTS OF NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION.

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of Annual Report and Consolidated Statement of Accounts of the National Co-operative Development Corporation for the year 1963-64, under sub-section (3) of section 14 of the National Co-operative Development Corporation Act, 1962.

[Placed in Library, see No. LT-4030/65].

ANNUAL REPORTS OF INDIAN CENTRAL ARECANUT, COCONUT AND TOBACCO COMMITTEES.

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): On behalf of Shri Shah-nawaz Khan, I beg to lay on the Table a copy each of the following Reports:—

- (i) Annual Report of the Indian Central Arecanut Committee, for the year 1963-64.

[Placed in Library, see No. LT-4031/65].

- (ii) Annual Report of the Indian Central Coconut Committee, for the year 1963-64.

[Placed in Library, see No. LT-4032/65].

- (iii) Annual Report of the Indian Central Tobacco Committee, for the year 1963-64.

[Placed in Library, see No. LT-4033/65].

COPY OF AGREED CONCLUSIONS OF DISCUSSIONS HELD BETWEEN OFFICIALS OF INDIA AND CEYLON RE: IMPLEMENTATION OF INDO-CEYLON AGREEMENT.

Shri Dinesh Singh: I beg to lay on the Table a copy of agreed conclusions

[Shri Dinesh Singh]

of the discussions held between the officials of India and Ceylon in December, 1964, regarding implementation of the Indo-Ceylon Agreement of 30th October, 1964.

[Placed in Library, see No. LT-4034/65].

12.26 hrs.

GENERAL BUDGET—GENERAL
DISCUSSION—contd.

Mr. Speaker: The House will now resume the general discussion on the General Budget for 1965-66.

Shri D. N. Tiwary may now continue his speech.

Shri D. N. Tiwary (Gopalganj): Last evening, I had submitted that the Finance Minister should take care to see that no deficit financing was resorted to. In that connection, I had stated that the loan subscribed by the Reserve Bank was in a way deficit financing.

I had also requested the Finance Minister to remove the duty on red kerosene oil which is used by the poor people. He may not agree to remove the duty on white kerosene oil which is mostly used by the middle class people, but since red kerosene oil is used only by the poor, the removal of the duty thereon should be sympathetically considered by the Finance Minister.

I had also requested him to take an all-India picture of the services. He should not merely increase the pay of the Central Government employees and let the State employees to feel discontented. He should make available sufficient resources to the States so that they may also pay to their employees sufficient pay and the employees would not feel any discontent. But, if on the other hand, the pay of the Central employees alone is in-

creased while the State are left to find their own resources for paying to their own employees, which resources they have not got, then there will be discontent in the country, and already such signs are visible in our country. The teachers are agitating and they are going on fast. The lakh of non-gazetted employees in Bihar have given notice that they would take leave on masse and stop the work of the government. In all the States, such movements are going on. So, we have to devise some all-India pattern so that the employees in the States also may feel satisfied.

In regard to the burden of fresh, taxation on some articles, the Finance Minister had hoped that it would not be passed on to the consumers. But I would submit that he would have to be very vigilant, because our experience is that all such burdens are passed on to the consumers ultimately and the merchants are so resourceful that Government are not able to catch them. This point also must be taken into consideration.

We are thankful to the Finance Minister for at least making a beginning by putting a ceiling on urban property. Some dissenting voice was heard in this House in this regard, but I must say that this taxation on urban property is a step in the right direction.

Now, I come to the question of planning. This is an age of planning, and every region must get proper nourishment for its uplift. In Bihar, the picture that we find is one of misery in plenty. The Finance Minister has gone there and seen things for himself, and the people of Bihar are very much indebted to him for taking some interest in matters relating to Bihar. But he should know what the picture of Bihar actually is. Bihar which has got plenty of materials and resources is lagging behind other States. When